

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:342
ANSWERED ON:21.03.2013
PHALGUNA SAKA PENALTY IMPOSED ON BCCI
Ray Shri Saugata;Singh Alias Pappu Singh Shri Uday

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India has slapped any penalty on the Board of Control for Cricket in India (BCCI) for indulging in unfair and anti-competitive practices;
- (b) if so, the details thereof including the quantum of penalty imposed and the penalty paid by BCCI;
- (c) the names of the other such organisations against whom complaints have been received;
- (d) whether BCCI is registered as a non-profit organisation and if so, the details of any rights of such non-profit organisations to conduct high revenue generating programmes; and
- (e) whether the Government proposes to enact a legislation to regulate the non-corporate business entities including sports bodies like BCCI and if so, the details thereof?

Answer

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO. 342 FOR ANSWER IN LOK SABHA ON 21.3.2013.

(a) & (b) The Competition Commission of India, on receipt of a complaint regarding "abuse of dominant position" by the Board of Control for Cricket in India (BCCI), ordered an investigation followed by hearings in the matter. The BCCI was found guilty of violation of Section 4 (2) (c) of the Competition Act and penalty of Rs.52.24 crores has been levied on 8th February, 2013. The amount is payable within ninety days of the receipt of orders.

(c) The Commission has also received complaints against Hockey India and the All India Chess Federation. While the first case is under investigation, the second has been stayed by the Madras High Court.

(d) BCCI is registered under the Tamil Nadu Societies Registration Act, 1975. The said Act does not bar a Society registered thereunder to generate income/revenue.

(e) Trading/business by unincorporated entities is a state subject vide List II, Entry 32 of the 7th Schedule of the Constitution of India. However, Ministry of Youth Affairs and Sports is contemplating to bring a legislation to provide for better accountability and transparency in the governance of national level sports bodies.